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NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 10.3.2003

Heard Shri K.K.Rath, learned counsel for the applicant and Shri J.K.Nayak, learned Addl. Standing Counsel (on whom a copy of this O.A. has been served) appearing for the Respondents.

Shri Applicant, was given fixed term engagement as EDBPM of Ambagadia B.O. from 22.7.2002 upto 31.12.2002 vide Office Memorandum dated 20.8.2002, has filed the present Original Application under Section 19 of the A.T.Act, 1985; because, under Annexure-4 dated 3.3.2003, the Superintendent of Post Offices of Mayurbhanj Division has asked to discontinue his provisional engagement. Since a temminee was fixed in his appointment order dated 20.8.2002, this Original Application, *prima facie*, is devoid of any merit and the same is, therefore, dismissed at the stage of admission. No costs.

Send copies of this order to Respondents, along with copies of this O.A., and free copies of this order be handed over to the learned counsels of both sides.

*W.H.*  
VICE-CHAIRMAN

*J.*  
MEMBER (JUDICIAL)